

**Government of India
Ministry of Science & Technology
Department of Science & Technology
LOK SABHA
UNSTARRED QUESTION NO.2052
TO BE ANSWERED ON 12/02/2021
HAZARD LINE MAPPING**

2052. SHRI ANIL FIROJIYA

SHRI DIPSINH SHANKARSINH RATHOD

SHRI MOHANBHAI KALYANJI KUNDARIYA

Will the Minister of SCIENCE AND TECHNOLOGY विज्ञान और प्रौद्योगिकी मंत्री be pleased to state:

- (a) whether Survey of India has started hazard line mapping;**
- (b) if so, the details thereof;**
- (c) whether in view of the fact that the hazard line is separated from CRZ regularisation system, the said mapping can be used as a measure for checking hazards and disaster management and if so, the details thereof;**
- (d) whether a 20 metre No-Development-Zone has been proposed for all of the islands near mainland and all backwater islands in mainland; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF HEALTH AND FAMILY WELFARE; MINISTER OF SCIENCE AND TECHNOLOGY; AND MINISTER OF EARTH SCIENCES
(Dr.HARSH VARDHAN)**

स्वास्थ्य और परिवार कल्याण मंत्री, विज्ञान और प्रौद्योगिकी मंत्री और पृथ्वी विज्ञान मंत्री
डॉ. हर्ष वर्धन

- (a) A Memorandum of Understanding (MoU) was signed on 12th May 2010 between the Ministry of Environment, Forests and Climate Change (MoEF & CC) and the Survey of India (Department of Science & Technology) to carry out large scale mapping for finalizing the hazard line along India's Coast. This project was aimed for Integrated Coastal Zone Management (ICZM) by the MoEF & CC. The final deliverables i.e. large scale mapping data for $\approx 75,000$ Sq Km area covering ≈ 7 km strip width along the coast has been handed over to MoEF & CC. Hazard Line delineation was carried out by National Centre for Sustainable Coastal Management (NCSCM), MoEF & CC, Govt. of India, New Delhi.**
- (b) The final deliverables for West Coast and East Coast were handed over to Society of Integrated Coastal Management (SICOM), MoEF & CC, New Delhi in the Year 2018. In the complete process 1:10,000 scale maps with 0.5 m contour interval, DEM and ortho photos, Shore Line, High Tide Line, Flood Line, Erosion Line and Composite Hazard Line were provided.**

(c) The Ministry of Environment, Forest & Climate Change (MoEF&CC), Govt. of India issued amendment to the CRZ Notification, 2011, dated 2/07/2018 which states that the “Hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures and that with a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes, while drawing the Coastal Zone Management Plans (CZMPs)”.

The same provision has been incorporated in the Coastal Regulation Zone (CRZ) Notification, 2019. Accordingly, the Hazard line is being used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures.

(d) Yes, Sir.

(e) Para 10.2 of the CRZ Notification, 2019 contains provisions for CRZ for the inland backwater islands and islands along mainland coast, as given below:-

(I) All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.

(II) In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the High Tide Line (HTL) on the landward side shall uniformly apply to such islands and activities shall be regulated as under: -

(i) Existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands; however, no new construction shall be permitted in this zone;

(ii) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.

(III) Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshwadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6th January, 2011, are formulated by respective State or Union Territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the Coastal Zone Management Plans (CZMP) as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6th January, 2011, shall continue to apply.
